

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 278 of 2013

Friday, this the 29th day of January, 2016

CORAM:

Hon'ble Mr. Justice N.K. Balakrishnan, Judicial Member
Hon'ble Mrs. P. Gopinath, Administrative Member

1. Viyayarajan V., S/o. Vasukuttan Nair, aged 53 years, Junior Telecom Officer (Officiating), Transmission Installation, BSNL Trivandrum residing at Kakkurumbil veedu, Oorupoika PO, Attingal, Trivandrum.
2. Santhosh Kumar S., S/o. Aged 49 years, Subramoniya Pillai C., JTO (Officiating), Telephone Exchange, Nedumangad, BSNL, residing at Midhu Bhavan, Pancode, Anad PO, Nedumangad, Pin – 695 544.
3. Kunhalan E., S/o. Kunhali, aged 51 years, JTO (O), OCB, Telephone Exchange, residing at Ealam Kulavan House, Chathangottyupuram PO.
4. Soman C.V., S/o. C.P. Narayanan Adigal, aged 52 years, JTO(O), O/o. DE, Transmission, BSNL, residing at Sreelekshi, Kozhikode Road, Marukara, Manjeri.
5. K.P. Gopinathan, aged 53 years, S/o. Late V. Damodharan Nair, JTO (O) Telephone Exchange, Edavana, BSNL, residing at Sooraj Nivas, Manjeri – 676 121.
6. Hamza, S/o. Moideen, aged 50 years, JTO (O) Telephone Exchange, Angadipuram, BSNL, Malappuram District, residing at Mambra House, Kunnappally – 679 322. **Applicants**

(By Advocate : Dr. K.P. Satheesan, Sr.
Mr. V. Sajith Kumar)

V e r s u s

1. The Bharath Sanchar Nigam Limited, represented by its Chairman and Managing Director, New Delhi – 110 001.
2. The Chief General Manager, Bharath Sanchar Nigam Limited, Trivandrum – 695 001. **Respondents**

(By Advocate : Mr. Johnson Gomez)

This application having been heard on 29.1.2016, the Tribunal on the same day delivered the following:

ORDER

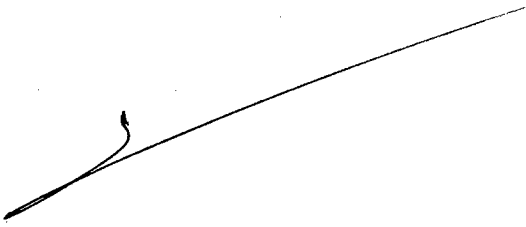
Hon'ble Mr. Justice N.K. Balakrishnan, Judicial Member -

Heard the learned counsel for the parties.

2. Counsel for the respondents Mr. George Kuruvilla has filed a statement on 5th January, 2016 in OA No. 378 of 2013 stating as under:

“2. It is submitted that the Board of Directors of BSNL in its 165th meeting held on 18/9/15 has approved the proposal for revision of Recruitment Rules for Junior Telecom Officer and accordingly JTO Recruitment Rules 2014 has been issued, wherein provision has been made for regularization of screening test qualified and phase-I trained Officiating JTOs, by method of absorption under the 50% internal (departmental) quota. A true copy of the Junior Telecom Officer Recruitment Rules, 2014 dated 14.10.2015 along with the communication in that regard dated 15/10/15 issued by the BSNL Corporate Office is produced and marked as Annexure R1(f). As per Annexure R1(f) all the officiating JTOs as on date of issue of Recruitment Rules of JTO-Telecom, 2014 like the applicants who qualified in the JTO Screening test conducted in the year 2000 and successfully completed the phase-I training are entitled to be regularized, as per the scheme and method stated therein.

3. It is also submitted that Smt. Ambikadevi, the 64th applicant in OA 561/13 who had already been reverted to her substantive post of TTA as per the request of the official w.e.f. 20/3/15 is not covered by the above JTO RR 2014. Further 14 other applicants who have either retired/expired/regularized are also not covered by the above 2014 Recruitment Rules. A copy of the list of such Applicants who are not covered by the JTO Recruitment Rules, 2014 is produced herewith and marked as Annexure R1(g). All the remaining Applicants in the aforementioned Oas are covered by JTO RR 2014 and they will be regularized as per the relevant rules on the subject.”



3. Learned counsel for the applicants submitted that in the light of the statements made by the respondents quoted above in OA No. 378 of 2013, this Original Application can be closed without prejudice to the residual claims and other contentions which may be available to the applicants. This submission is recorded.

4. Original Application is accordingly closed. No order as to costs.



(MRS. P. GOPINATH)
ADMINISTRATIVE MEMBER



(N.K. BALAKRISHNAN)
JUDICIAL MEMBER

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